

ITEM NO.1501
(FOR JUDGMENT)

REVISED
COURT NO.5

*Only for appearance
SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14989/2023

[Arising out of impugned final judgment and order dated 25-05-2023
in AUS37AACA No. 433/2023 passed by the High Court of Judicature at
Allahabad]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

LARSEN AND TUBRO LIMITED (L AND T)

Respondent(s)

[HEARD BY : HON'BLE SANJAY KAROL AND HON'BLE VIPUL M. PANCHOLI, JJ.
]

Date : 27-02-2026 This petition was called on for pronouncement of
judgment today.

For Petitioner(s) Mrs. Aishwarya Bhati, A.S.G.
Mr. Annirudh Sharma Ii, Adv.
Mr. Digvijay Dam, Adv.
Mrs. Ruchi Kohli, Adv.
Mr. Raman Yadav, Adv.
Mr. Sachin Sharma, Adv.
Mr. Amrish Kumar, AOR

For Respondent(s) Mr. Amitesh Chandra Mishra, Adv.
Ms. Vishakha Jha, Adv.
Ms. Tishya Pandey, Adv.
M/S. Acm Legal, AOR

The Court pronounced the following
J U D G M E N T

Leave granted.

Hon'ble Mr. Justice Vipul M. Pancholi
pronounced the judgment for the Bench comprising
Hon'ble Mr. Justice Sanjay Karol and His Lordship.

The appeal is partly allowed in terms of the
signed reportable judgment.

Pending application(s), if any, shall stand
disposed of.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR

[Signed reportable judgment is placed on the file]

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